

FIR No. 264/20
U/s 379/411 IPC
State vs. R. Mugram
PS Mandawali

27.06.2020

This proceeding is being conducted through video conferencing.

Present: Ld. APP Sh. Krishan Murari for state
Ld. Counsel Sh. Akshit Grover on behalf of accused.

This is an bail application moved on behalf of accused U/s 437 Cr.P.C.

Bail application as well as reply furnished by the IO carefully perused. Counsel for accused submits that accused has been falsely implicated in the present case. It is further submitted that the accused has been charged for offence u/s 379 r/w Section 411 IPC. It is further submitted that accused is already in Jail for more than 15 days and therefore, case of the accused is squarely covered by the directions of Hon'ble High Court in Suo Moto Writ Petition No.1/2020 and order dated 30.3.2020 wherein it has been directed by the Hon'ble High Court that under trial prisoners who have served the custody for more than 15 days and are facing trial for offences which is punishable upto 7 years of imprisonment may be considered for interim bail of 45 days in the light of extra ordinary circumstances on account of pandemic Covid. It is further submitted by Ld. Counsel for accused that accused is ready to abide by all the conditions to be imposed by this court and join the investigation as and when required by the police officials.

Per contra, Ld. APP has opposed the application. IO in his reply has stated that accused is habitual offender and that his address is not verified.

However, considering the facts of the case, nature of offence and submissions made, I deem it fit to enlarge the accused on interim bail for 45 days subject to furnishing bail bond and surety bond in the sum of Rs.20000/- and further subject to verification of address of the accused. Bail order is further subject to the condition as imposed u/s 437 (2) Cr.P.C. Accused is further directed to join investigation as and when required by the police. The application is disposed off accordingly.

PREETI
AGARWALA

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(Preeti Agarwala)
MM/27.06.2020